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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

***Date of decision: 30<sup>th</sup> September, 2026.***

***Uploaded on: 5<sup>th</sup> October, 2026.***

# **CNR No. DLHC010253322026**

+ **W.P.(C) 7820/2026**

**DEVENDER SINGH ALIAS DUKHI SINGH** .....Petitioner

Through: **Mr. Satish Kumar Tripathi and Mr. Devendra Kumar, Advocates**

versus

**NEW DELHI MUNICIPAL COUNCIL & ORS.** .....Respondents

Through: **Mr. Sriharsha Peechara, Standing Counsel with Mr. Jitendra Kumar Tripathi, ASC Mr. Soumit Ganguli, Ms Ravicha Sharma and Mr. Akash Sharma, Advocates for NDMC Mr. Pranav Proothi, Ms. Mansi Chatpalliwar and Mr. Anshveer Singh Nalwa, Advocates for Association**

**CORAM:**

**JUSTICE PRATHIBA M. SINGH**

**JUSTICE DINESH BHATT**

**Prathiba M. Singh, J. (Oral)**

1. This hearing has been done through hybrid mode.
2. The present petition has been filed by the Petitioner under Article 226 of the Constitution of India, *inter alia*, seeking directions to the Respondents to issue a Certificate of Vending (*hereinafter*, 'CoV').
3. The Petitioner is a vendor in the Sarojini Nagar Market and claims to



be vending opposite Shop No.3, Mini Market, Sarojini Nagar Market, New Delhi.

4. The case of the Petitioner is that he has been found ineligible, despite being properly surveyed by the Town Vending Committee-I.

5. On 20th July, 2026, the Court had heard the Id. Counsels for the parties and the stand taken by the New Delhi Municipal Council (*hereinafter*, 'NDMC') was that the survey in the said area has already been completed and the Petitioner has been found ineligible. The reason given by the NDMC, on the said date, is as under:

|                       |             |                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                               |
|-----------------------|-------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------|
| Sarojini Nagar Market | V2025601723 | The vendor has attached an Aadhaar card (No. 961942029466) in the name of Sh. Devender Singh, Address: K-2/994, Sangam Vihar, Pushpa Bhawan S.O. South Delhi, Delhi-110062, and a Voter ID card (No. DGB0600304) in the name of Sh. Dukhi Singh, Address: P-167, Village Pillanji, Sarojini Nagar, New Delhi. The name and address are different in both documents. However, the final approval shall be subject to the decision of the Town Vending Committee. | Agreed with the recommendations of the Enforcement Inspector. |
|-----------------------|-------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------|

6. Further, on the said date, the Court had directed the Id. Counsel for the NDMC to place an affidavit on record, stating the reasons for rejecting the issuance of *provisional* CoV to the Petitioner.

7. Today, a status report has been filed on behalf of the NDMC. As per the said status report, the identity of the Petitioner itself is being doubted as



the Aadhar Card and Voter ID Card are stated to be different.

8. The photographs placed on record by the Petitioner are set out below:





9. The Court has considered the matter. A perusal of the photographs placed on record by the Petitioner would show that the Petitioner is occupying much larger space than what is permitted as per the terms and conditions applicable under the *provisional* CoV.
10. The Petitioner is stated to be included in the list of 628 street vendors prepared by the NDMC, wherein protection was granted to all those who were considered to be pre-existing vendors prior to the enactment of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014.
11. However, such inclusion in the said list would not, by itself, entitle the Petitioner to occupy more space than what is permissible, or create any obstruction or cause traffic congestion in the area.
12. Accordingly, the Petitioner's case for issuance of CoV shall be considered by the TVC-II, after it is constituted.
13. Further, the Petitioner shall also abide by the following conditions:
- (i) The Petitioner shall restrict himself to a space of 4x6 ft., for selling ladies handbags and shall not occupy more space.
  - (ii) He shall also maintain cleanliness and ensure that there is no traffic congestion created in the area.
14. Subject to the above directions, the Petitioner is permitted to sell ladies handbags, restricting himself to a space of 4x6 ft.
15. After the TVC-II is constituted, the Petitioner's case shall be considered for issuance of certificate of vending.



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16. Accordingly, the petition is disposed of in the above terms. Pending applications, if any, are also disposed of.

**PRATHIBA M. SINGH**  
**JUDGE**

**DINESH BHATT**  
**JUDGE**

**SEPTEMBER 30, 2026**

*'rs'/sm*

Signature Not Verified

Signed By: KAMLA  
RAWAT  
Signing  
Date: 05.10.2026 16:29

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